



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar.

**NOTIFICATION.**

Jammu, the 21st April, 2016

SRO 137 .- Whereas, on 29.06.2009, Police Station, Sadder Srinagar received a written report from SI Arshid Hussain No. 026233/ARP of Cargo Srinagar to the effect that he was performing Naka duty at Tengpora, Srinagar alongwith nafri of Cargo Srinagar, Police Station Sadder and women P/S Srinagar. During the course of checking, three persons including a woman were found coming from the internal village of Bulbul Bagh in suspicious circumstances, who tried to runaway on seeing Police party. All the accused persons namely 1) Abdul Majeed Wani S/o Gh. Hassan Wani R/o Iqbal Abad, Bemina, 2) Parvez Ahmad Shah S/o Bashir Ahmad R/o Drungbal, Baramulla and 3) Nuzhat Amin D/o Muhammad-Ul- Hassan Shah R/o Lalpora, Kupwara were arrested and cash of Rs. 25000/- ( Indian Currency) was recovered from the possession of one Nuzhat Amin, a letter of LeT outfit from Abdul Majeed and a letter pad of Let outfit from the possession of Parvez Ahmad. During preliminary enquiry, all the three accused persons admitted to their affiliation with LeT outfit; and

Whereas, in this connection, Case FIR No. 171/2009 under sections 13 of the Unlawful Activities (Prevention) Act, 1967 and section 120-B RPC was registered in Police Station, Sadder, Srinagar and investigation initiated; and

Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under section 13 of the Unlawful Activities (Prevention) Act, 1967 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

